



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 1322/2021

This the 16th Day of July, 2021

(Through Video Conferencing)

**Hon'ble Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Rahul Tomar
Age 25 years
S/o Krishan Pal
R/o-Patti-Mohallu, Tehsil – Baraut,
District-Baghpur (UP)
Group 'C'

... Applicant

(By Advocate : Shri Sachin Chauhan)

Versus

1. The Chairman,
Staff Selection Commission
Block No-12, CGO Complex,
Lodhi Road, New Delhi – 110003
2. The Secretary,
Ministry of Personnel, Public Grievances and Pensions
Department of Personnel & Training,
North Block, New Delhi – 110001.

... Respondents

(By Advocate : Shri Ashish Rai)



O R D E R (ORAL)

Justice L. Narasimha Reddy, Chairman :

The applicant was one of the candidates for the Combined Graduate Level Examination (CGLE) of 2018. He states that 33 categories of posts were notified and he secured 609 marks in the aggregate. It is stated that though he did not clear the Computer Proficiency Test (CPT), it is only in respect of 8 categories of posts that the CPT is relevant, and despite that, his case was not considered for other posts. The applicant states that he made a detailed representation in this behalf on 23.06.2021, but no reply was given so far. He filed this OA with a prayer to direct the respondents to consider his case for selection against the post notified in the CGLE 2018, on the basis of his merit.

2. We heard Shri Sachin Chauhan, counsel for the applicant and Shri Ashish Rai, counsel for the respondents, at the stage of admission.

3. The grievance of the applicant is that he was not selected for any posts that were notified in the CGLE 2018 despite his good rank. It is axiomatic that the selection is made strictly in accordance with the merit. The applicant fairly states that he did not clear the CPT and accordingly he is not eligible to be considered against 8 posts, which are mentioned in the

Item No.1



notification itself. The question as to whether the applicant was considered against the other posts and whether his merit did not enable him to get selected, needs to be considered. The applicant can to be given a reply on his representation.

4. We therefore, dispose of the OA, directing the respondents to pass orders on the representation dated 23.06.2021 submitted by the applicant within a period of four weeks from the date of receipt of a copy of this order. There shall be no order as to costs.

(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/rk/ns/akshaya/